

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 1

Service Tax Appeal No. 75811 of 2016

(Arising out of Order-in-Original No. 40-41/Commr/ST-I/KOL/2015-16 dated 23.02.2016 passed by the Commissioner of Service Tax-I Kendriya Utpadak Shulk Bhawan, 180 Shantipally, Rajdanga Main Road, Kolkata-700107)

M/s. EIH Limited : **Appellant**
15, Jawarharlal Nehru Road, Kolkata-700013

VERSUS

Commissioner of Service Tax, : **Respondent**
Kendriya Utpadak Shulk Bhawan, 180 Shantipally, Rajdanga
Main Road, Kolkata-700107

APPEARANCE:

Shri Ajit Nagar for the Appellant

Shri Sourabh Chakravorty, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI ASHOK JINDAL, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.76568/2024

DATE OF HEARING / DECISION: 05.08.2024

Order: [PER SHRI ASHOK JINDAL]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(ASHOK JINDAL)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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